

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-508

IB-393/ND/2021

IA/4477/2022, IA/4814/2022, IA/2817/2022,

IA/2398/2022, IA/3621/2022

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd.

....Applicant

Vs.

Uday Estates Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 17.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : In IA-4814-Mr. Abhishek Chaturvedi for R-15,
In IA-4814-Mr. Anuj K Sinha

For the RP : Mr. Sudhir Makkar Sr. Adv, Ms. Aditi Sharma Adv,
Mr. Nilesh Sharma

For the Ex-directors : Mr. Rohan Chawla and Mr. Arpit K Singh

ORDER

IA/4477/2022:-

The arguments advanced in support of the Resolution Plan were part heard. For continuation of the arguments regarding approval of Resolution Plan, post this matter on **25.01.2023** along with other IAs.

Sd/-

Sd/-

**(DR. BINOD KUMAR SINHA)
MEMBER (T)**

**(SHRI P.S.N PRASAD)
MEMBER (J)**